

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.566/98

Thursday the 16th day of April 1998.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. M.M. Alexander
Sub Divisional Engineer
Microwave Station
Alapuzha - 688 001.
2. D. Pennappan
Sub Divisional Engineer
Transmission Maintenance
O/o The Assistant General Manager (Planning)
Telephone Bhawan, Alapuzha.
3. K.S.Joseph
Sub Divisional Engineer
O/O The General Manager Telecom
Alapuzha.
4. T.P. Babu
Sub Divisional Engineer
(T/I) OFC, 2nd Floor, CTO Building
Alapuzha
5. K.C.Joseph
Sub Divisional Engineer
E-108 Maintenance
O/o The Divisional Engineer Internal
Telephone Bhawan, Alapuzha
6. D.Sivaprasad
Sub Divisional Engineer (Phones)
Mavelikkara, Alappuzha
7. A. Nehal Begam
Sub Divisional Engineer (Internal)
Kayankulam, Alappuzha.

...Applicants.

(By advocate Ms K. Indu(Rep)

Versus

1. Union of India represented by its
Secretary to Government of India
Ministry of Communications, New Delhi.
2. Secretary to Government of India
Ministry of Personnel & Public Grievances
Department of Personnel & Training
New Delhi.
3. The Chief General Manager
Telecom Kerala Circle
Thiruvananthapuram.
4. The Chairman, Telecom Commission
New Delhi

...Respondents.

(By advocate: Mr KS Bahuleyan)

The application having been heard on 16th April 1998,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicants are working as Sub Divisional Engineers in the Telecom Department on officiating basis. They have filed this application for a declaration that the eligibility list for promotion to the Telecom Engineering Service Group-B is to be prepared on the basis of year of recruitment/appointment of Junior Telecom Officers and for a direction to the respondents to review and regulate Telecom Engineering Service Group-B promotions made till date on the basis of year of recruitment of Junior Telecom Officers in view of Supreme Court decision reported in 1997 SCC (L&S) 1279. The applicants have also prayed for a direction to the respondents to consider them for promotion to Telecom Engineering Service Group-B reckoning their eligibility from the date of their recruitment/appointment as Junior Telecom Officers and to promote them with effect from the date of promotion of their immediate junior. Claiming the above reliefs, the applicants made representations (Annexures A1 to A7), copies of which are annexed to the OA.

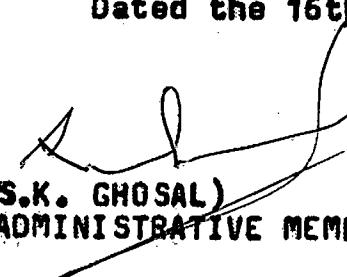
2. When the application came up for hearing today, learned counsel for the applicants stated that the applicants would be satisfied if the respondents are directed to consider the representations of the applicants in the light of the ruling of the Supreme Court mentioned above and give them a reasoned order within a reasonable time. Learned counsel for the respondents stated that he has no objection to the application being disposed of with such a direction.

(Signature)

3. In the light of what is stated above, the application is disposed of with a direction to the 4th respondent to consider the representations made by the applicants at Annexures A-1 to A-7 in the light of the ruling of the Supreme Court mentioned above and give the applicants a reasoned order within a period of 4 months from the date of receipt of a copy of this order.

No order as to costs.

Dated the 16th April 1998.


(S.K. GHOSAL)
ADMINISTRATIVE MEMBER


(A.V. HARIDASAN)
VICE CHAIRMAN

cc.

LIST OF ANNEXURES

1. Annexure A1:- True copy of the representation dated 11.1.98 submitted by the 1st applicant before the 4th respondent.
2. Annexure A2:- True copy of the representation dated 2.1.98 submitted by the 2nd applicant before the 4th respondent.
3. Annexure A3:- True copy of the representation dated 21.12.97 submitted by the 3rd applicant before the 4th respondent.
4. Annexure A4:- True copy of the representation dated 20.11.97 submitted by the 4th applicant before the 4th respondent.
5. Annexure A5:- True copy of the representation dated 28.11.97 submitted by the 5th applicant before the 4th respondent.
6. Annexure A6:- True copy of the representation dated 28.12.97 submitted by the 6th applicant before the 4th respondent.
7. Annexure A7:- True copy of the representation dated 20.1.98 submitted by the 7th applicant before the 4th respondent.

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